

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE , CHENNAI

O.A. No. 21 of 2022 (SZ)

Between :

Green Society, Coastal corridor

Regd No. 116/2021, C/o. Sri Dhanvi Weigh Bridge

...Applicant

AND

1 The Ministry of Environment, Forest and Climate change

2. Additional Chief Conservator of Forest (C)

3 . State Level Environmental Impact Assessment Authority

4. The Andhra Pradesh Pollution Control Board

5. The Environmental Engineer , Regional officer

6. The Director of Mines and Geology

7. The Assistant Director of Mines and Geology

2nd Street , Vikram Nagar, Nellore - 524 004

8. Andhra Pradesh mineral Development Corporation

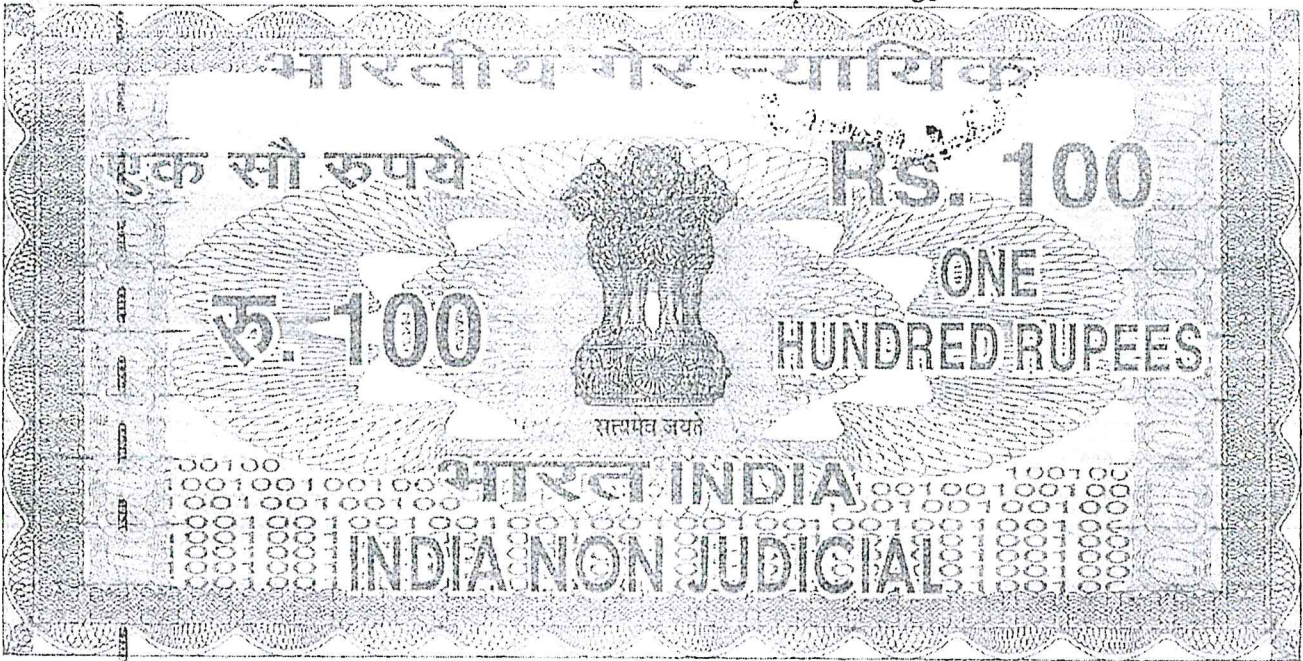
9. **Sri Avantika Contractors (I) Limited**

.....Respondents

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CR 759647

18041 22-9-2020 Rs 100 ✓

Sold to Sri: P-V. Reddy. S/o Sesha Reddy. Hyd.

For Whom: Sri Avantika Contractors (I) LTD.
AGREEMENT

B. APPA RAO
LICENSED STAMP VENDOR
D.L. No: 06-23-004/1988
R.L. No: 06-28-001/2010
VALID UP TO: 31-12-202
D.No: 9-13, NUNNA-531211
Cell: 98 46 23 127

This AGREEMENT (hereinafter referred to as the said agreement) entered into on this 23rd day of September 2020

BETWEEN

The Andhra Pradesh Mineral Development Corporation Limited, a Company incorporated under Companies Act 1956 and having its Corporate Office at Dr. No: 294/1 D, 3rd Floor, 100 feet Kanuru to Enikepadu road, Kanuru Village, Penumaluru Taluk, Vijayawada - 521137, INDIA, represented by Sri. H.D. Nagaraja, S/o Late N. Doraswamy aged about 60 years, hereinafter referred to as the "Corporation" or "APMDC" which expression shall unless repugnant to the subject or context mean and include its successors, assigns and representatives etc., on one part,

AND

M/s Sri. Avantika Contractors (I) Limited, having its registered office at 610-B, Nilgiri Block, Aditya Enclave, Ameerpet, Hyderabad - 500038, represented by Sri Pelleti Venkatachalam Reddy S/o Sesha Reddy, aged about 45 years, the Power-of Attorney holder, (hereinafter referred to as the Contractor) which expression shall include its successors in interest, legal representatives etc. on other part.

M/S Sri Avantika Contractors (India) Ltd

The Andhra Pradesh Mineral Development Corporation Limited

P. Venkatachalam Reddy
Pelleti Venkatachalam Reddy
Power of Attorney Holder

H. D. Nagaraja,
Executive Director

Whereas the Corporation under its e-tender No. **APMDC/GEO-7/SC-RCSC/NLR** dated. **03.06.2020** invited tenders for working of Silica Sand mining lease over an extent of 211.25 hectares in Thamminapatnam (Village), Chillakur (Mandal), Nellore (Dist.) of Andhra Pradesh on Raising-Cum-Sale contract (RCSC) basis.

After evaluation of the bids received, APMDC had accepted the bid of contractor and issued its Letter of Award No. **APMDC/12047/2/2020-Geo/1024** dated **07.08.2020** (hereinafter called the "LOA")

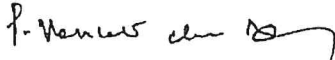
NOW, THEREFORE, in consideration of the foregoing and the respective covenants and agreements set forth in this Agreement, the receipt and sufficiency of which is hereby acknowledged, and intending to be legally bound hereby, the Parties agree as follows:

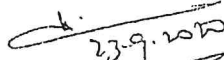
1. SCOPE OF THE WORK:

- a. The Contractor is required to undertake the work on Raising Cum Sale Contract basis of Silica Sand from the quarry in Survey No. (as per the lease deed) of Thamminapatnam (V) & Chillakur (M) in Nellore Dist. of Andhra Pradesh
- b. The contractor shall ensure that the vehicles deployed for transporting silica sand shall be fitted with active GPS based vehicle tracking devices from the empaneled vendors of the Department of Mines & Geology
- c. The contractor shall install the required number of weighbridges at the locations specified by the corporation along with accessories like computers and other IT systems. The silica sand carrying vehicles should get weighed at the weighbridges before being dispatched. The weighbridges shall have valid certificate issued by Legal Metrology Department. .
- d. **MINIMUM PRODUCTION:** The contractor assures a minimum production for each lease as mentioned in Annexure-I, every month. In case of non-achievement of minimum production, the contractor is bound to pay to the Corporation the consideration amount on the assured minimum production.
- e. Consideration amount is payable on the actual quantity (MT) of Silica sand produced and dispatched from the lease premises or the consideration on minimum assured production quantity per month for each lease as mentioned in Annexure-I, whichever is higher.
- f. The Contractor shall conduct quarry operations on scientific lines as approved in the mining plan and also comply with the conditions

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stipulated in the Environment Clearance. All the manpower and machinery required to execute the works shall be arranged by the Contractor at his cost. The Contractor shall sort out any problems caused by the local people or villagers by himself for execution of the work under this contract.

- g. All the supervisory staff statutorily required shall be appointed by the Contractor at his cost and keep the Corporation informed of such appointments and also termination of such appointments.
- h. The Contractor shall specify the number of skilled and un-skilled workers employed and also machinery and equipment deployed, from time to time.
- i. Geo-Coordinates as approved in the mining plan, refer Annexure-I, shall be fixed by the contractor and the boundary pillars shall be constructed by the contractor as per the stipulations made by DMG.
- j. The contractor shall start operations immediately after obtaining all required statutory clearances
- k. The contractor shall ensure that the silica sand excavated shall be supplied to end users for industrial uses only. In this regard, the contractor shall provide a self-declaration every month.

2. PERIOD OF THE CONTRACT:

The contract shall come into force, for a period of 4 (Four) years, from the date of signing of agreement or from the date of obtaining all statutory clearances, whichever is later.

3. CONSIDERATION:

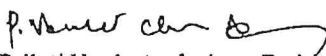
- a. The contractor shall pay to the Corporation every month, at the rates quoted in the bidding process i.e., **Rs. 212 per metric ton (Two hundred and twelve rupees per metric ton)**, for the quantity (MT) of Silica Sand actually produced or for the minimum monthly assured quantity as mentioned in Annexure-I of the tender document, whichever is higher.
- b. Calculation of production and payment of consideration will be on calendar month basis subject to minimum assured quantity per month as mentioned in Annexure-I.

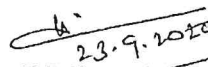
4. MODE OF PAYMENT OF CONSIDERATION

The total consideration amount for every month shall be paid by the contractor before 7th of the immediate next month by a crossed DD/RTGS/NEFT. The contractor shall pay the total consideration amount

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for a month based on the actual total dispatches of that month or for the minimum monthly assured production quantity, whichever is higher.

5. STATUTORY PAYMENTS:

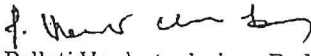
- a. All the statutory payments like Dead-rent and seigniorage fee, DMF, MERIT, Cess and also other applicable taxes/levies that may be levied from time to time shall be paid by the Contractor to the Corporation as per the payment schedule fixed by the Government.
- b. The Corporation shall arrange permits from the concerned authorities on receipt of consideration amount as well as other statutory levies from the Contractor. The statutory levies like seigniorage fee cess, DMF, MERIT etc. is payable on the required quantity of the contractor.
- c. All the documents (e.g., e-way bill, e-permit etc.) for transportation inclusive of loading at quarry shall be arranged by the Contractor at his cost.

6. FAILURE TO PAY CONSIDERATION AMOUNTS

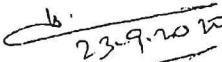
In the event of failure of the Contractor to pay consideration amount(s) as per the contract:

- a. The Corporation shall be at liberty to suspend further operations at its quarry as measure of penalty by serving 7 days' notice till considerations received without prejudice to its right under clause 14.i. Such suspension of the work by the Corporation does not absolve the Contractor of his contractual obligation to pay minimum assured consideration for the period(s) of suspension and subsequent month on the plea that production could not be raised due to suspension of the work by the Corporation.
- b. The Corporation also reserves the right to restrain the Contractor to remove the machinery and equipment till realization of the dues payable to the Corporation.
- c. In case the minimum monthly assured consideration amount is not paid by the contractor for 2 months, the Corporation shall have the right to terminate the contract under clause 14.i. forfeiting performance security deposit, by giving one-month notice.
- d. However, this clause will not apply if failure had resulted from stopping of quarry operation due to Force Majeure, as per clause 20 of this contract or Government intervention.

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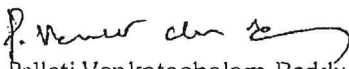
7. PERFORMANCE SECURITY DEPOSIT: (PSD)

- a. The Contractor has paid Performance Security Deposit of Rs. 12,50,00,000 (Rupees Twelve Crore Fifty Lakhs only) in favor of The A P Mineral Development Corporation in the form of an unconditional and irrevocable performance Bank Guarantee bearing no. 020520IGPER0022 dt. 28.08.2020 by duly adjusting Rs. 1,00,00,000/- (One Crore Rupees Only) submitted as EMD in the form of online transfer to AP e-procurement portal at the time of submission of tender.
- b. The Performance Security Deposit amount does not carry any interest and will be refunded within a period of 7 months from the date of expiry of the contract on production of an unconditional "no claim certificate against the Corporation" by the Contractor and "no dues certificate from the authorized representative of the Corporation.
- c. The Corporation reserves the right to adjust the amounts due from the Contractor against Performance Security Deposit.
- d. The Corporation reserves the right to forfeit the entire Performance Security Deposit in the event of non-performance of the contract. The decision of the Corporation shall be final and binding on the contractor.

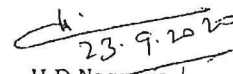
8. LIFTING OF MATERIAL AT EXPIRATION OR SOONER DETERMINATION OF CONTRACT:

- i. At the expiration or sooner determination of the contract, the Contractor shall lift the material within three months from such expiration or sooner determination. In the event of the Contractor failing to lift the material within the said period, the material that were not lifted shall be the sole property of the Corporation and the Corporation shall have the right to sell them at any price to any buyer.
- ii. At the expiration or sooner determination of the contract and in the event the contractor is in dues to the Corporation, the Corporation shall have the right to sell the available stocks at any price to any buyer immediately after such expiration or sooner determination of the contract without any further notice and adjust the amount realized by the Corporation against such dues from the Contractor.

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9. DELIVERY OF QUARRY WORKING IN GOOD ORDER TO THE CORPORATION

The Contractor shall at the expiration or sooner determination of the contract delivers to the Corporation all pits in good order and fit in all respect for further working of the said quarry and the said mineral. In case of Non-compliance of this condition, the corporation reserves the right to forfeit the Performance Security Deposit.

10. GST

The tax shall be collected as per the GST Act.

11. LOSSES ON ACCOUNT OF THEFT

The Contractor shall be responsible for any damages or losses on account of theft of the blocks produced by him and shall reimburse such losses to the Corporation.

12. SUBLETTING OR ASSIGNMENT

The Contractor shall not sub-let or assign the contract in whole or part.

13. DEFAULT


- i. If the Contractor commits any default in any of the terms of the agreement, the Contractor agrees to indemnify the Corporation fully for such defaults or breach of the contract.
- ii. The Corporation reserves the right to set off the losses incurred by the Corporation due to failure on the part of the Contractor on any account against the Performance Security Deposit and or against any amounts available with the Corporation.
- iii. The Contractor shall be liable to bear any losses and damages suffered by the Corporation from what-so-ever quarter due to delays in releasing of payments and removal of cargoes within the stipulated periods.

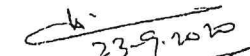
14. FAILURE AND TERMINATION:

- i. The Corporation reserves the right to terminate the contract at any time forfeiting the Performance Security Deposit due to unsatisfactory performance of the contract like failure to make payments as stipulated under clause 6 of this Contract, failure to achieve the targets, unscientific quarrying and intentionally spoiling the material

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not lifted by the Contractor and failure to comply with the instruction of the Corporation in the quarry operation etc.

- ii. If the Corporation authorities are required to terminate the contract on account of any violation of terms and conditions/default or breach of contract, by giving one month notice and the Contractor shall be liable for all losses/damages caused due to such termination, including forfeiture of PSD.
- iii. In the event of termination of the contract by the Corporation, the Corporation is not liable for any consequential losses/damages caused to the Contractor.

15. INDEMNITY AGAINST ACCIDENTS:

The Contractor is responsible for any type of accident, whether major/minor in nature, resulting in loss of life or any physical damage to the personnel or damage to property, occurring during the mining operations and other allied operations within the quarry lease area. He shall be responsible for payment of compensation as per workmen's compensation Act and shall keep the Corporation fully indemnified in this regard.

16. STATUTORY CLEARANCES


- i. As per the conditions of the tender document, the contractor shall obtain all statutory clearances for leases mentioned in Annexure - I, barring the first 11 leases in the annexure, for which the statutory clearances shall be obtained by the corporation.
- ii. In case the corporation is unable to obtain the statutory clearances for any of the afore said 11 leases, for any unspecified reasons, the contractor shall not be held responsible for production and payment of consideration for such particular leases.
- iii. For the remaining leases, the contractor is responsible for obtaining all the required the statutory clearances.

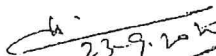
17. COMPLIANCE:

- i. The Contractor shall comply with all the relevant laws applicable in respect of this contract and shall be solely responsible for such compliance.
- ii. The contractor shall comply with all relevant provisions of the Mines Act, 1952, Mines and Minerals (Regulation) and (Development) Act, 1957, Maternity Benefit Act 1961, payment of wages (Mines) Act, 1936, Minimum Wages Act, 1948, payment of Bonus Act, 1965, payment of Gratuity Act 1972, Workmen's Compensation Act, 1923 contract labour (Regulation and Abolition) Act, 1970 Employees

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Executive Director

Provident Fund Act, 1952, Employment Exchange (compulsory notification of vacancies) Act, 1959, Industrial Disputes Act, 1947, and any applicable tax laws. Rules and Regulations framed under the above-mentioned Act and any amendments that might be formulated from time to time.

- iii. The Contractor shall rectify violations, if any, pointed out by Director of Mines Safety (DMS) within the stipulated time at his risk and cost. In case the violations are not rectified by the Contractor within the stipulated time, the Corporation shall rectify such violations and recover the cost incurred by it from the Contractor.
- iv. All the clauses, terms and conditions of the tender document shall also be considered a part of this contract agreement. Therefore, the contractor shall also comply with all the clauses, terms and conditions of the tender document.
- v. The Contractor shall conduct quarry operations on scientific lines as approved in the mining plan and also comply with the conditions stipulated in the Environment Clearance.

18. REGISTRATION UNDER CONTRACT LABOUR (REGULATION & ABOLITION) ACT: 1970

- i. The Contractor shall get themselves registered under the contract labour (Regulations & Abolition) Act as and when applicable within a period of 30 days from the date of commencement of work and shall comply with the Act and Rules made thereunder.
- ii. Further the Contractor at his cost shall arrange appropriate quality shelter, water and Medical facilities for the workmen engaged by him.

19. POLICY OF GOVT/CLOSURE OF MINE:


The performance of this contract is subject to policy of the Government (State/Central) from time to time. The Contractor shall abide by such policy of the Government from time to time. In the event of non-performance of the contract or termination of the contract due to Government policy/orders at any time or court orders or closure of the mine by the Corporation, the Contractor shall not be entitled for any claims/ damages/ losses / compensation whatsoever.

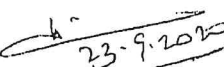
20. FORCE MAJEURE

In the event of either party being rendered physically unable by force majeure to perform any obligation required to be performed by them under the contract, the relative obligation of the party affected by such force majeure

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shall be suspended for the period during which such causes actually lasts.

The term "FORCE MAJEURE" shall mean acts of God, War, Civil riots/movements, fire directly affecting contract, flood, earthquakes, hurricane, lock-outs, strike, civil war, compliance with any Statute or regulation of the Government.

Upon the occurrence of such causes and upon its termination, the party alleging that it has been rendered unable as aforesaid thereby, shall notify the other party in writing the beginning of the causes amounting to Force Majeure as also the ending of the said causes by giving notice to the other party within a week of the ending of the cause respectively.

Time for performance of the relative obligation suspended by Force Majeure shall then stand extended by the period for which such cause lasts.

21. RESOLUTION OF DISPUTES

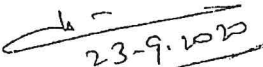
It is hereby agreed that all questions, disputes, differences arising under, out of or relating to this contract shall be subject to the exclusive jurisdiction of the Civil Courts within the local limits of Vijaywada (AP).

In witness whereof Sri H.D.Nagaraja and Sri Pelleti Venkatachalam Reddy having set their hands on the day and year as mentioned above.

For M/S Sri Avantika Contractors (India) Ltd

For THE ANDHRA PRADESH
MINERAL DEVELOPMENT
CORPORATION

For SRI AVANTIKA CONTRACTORS (INDIA) LIMITED
p. venkatachalam reddy
Pelleti Venkatachalam Reddy
(Power of Attorney Holder)


23-9-2022
H.D. Nagaraja,
Executive Director, APMDC

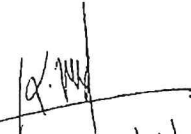
H.D. Nagaraja

Executive Director

THE A.P. MINERAL DEVELOPMENT CORPORATION LTD.
D.No:294/1D,100 Feet Road,(Tadigadapa to Enikepadu Road)
Kanuru,VIJAYAWADA-521137. Andhra Pradesh

Witnesses

1. 
23/9/2022

2. 
23/9/20 9573660678.
(K. Madhuvandam Reddy)

ANNEXURE-I

DETAILS OF SILICA SAND RESERVES IN APMDC QL APPLIED AREAS IN SPSR NELLORE DISTRICT

Lease No.	Mandal	Village	Survey No's	Extent in Ha	Reserves in Tonnes	Minimum Monthly Assured Production (Tonnes)
1	Chillakur	Thamminapatnam	809/P (Block 6)	4.5	180000	15000
2	Chillakur	Thamminapatnam	336/P (Block 2)	4.25	170000	14166
3	Chillakur	Thamminapatnam	800/P	4.98	199200	16600
4	Chillakur	Thamminapatnam	589, 594/P	4.98	199200	16600
5	Chillakur	Thamminapatnam	583, 584/P	4.98	199200	16600
6	Chillakur	Thamminapatnam	291/P (Block 21)	4.3	172000	14333
7	Chillakur	Thamminapatnam	291/P (Block 14)	4.98	199200	16600
8	Chillakur	Thamminapatnam	574/P	4.91	196400	16366
9	Chillakur	Thamminapatnam	612/P, 613/P, 615/P, 616/P, 617/P	4.67	186800	15566
10	Chillakur	Thamminapatnam	291/P (Block 17)	4.98	199200	16600
11	Chillakur	Thamminapatnam	809/P (or) 920	4.5	180000	15000
12	Chillakur	Thamminapatnam	605/P, 611/P & 612P	3.16	126400	10533
13	Chillakur	Thamminapatnam	590 & 591	4.6	184000	15333

M/S Sri Avantika Contractors (India) Ltd


The Andhra Pradesh Mineral Development Corporation Limited

P. Venkatesh Reddy
 P. Venkatesh Reddy
 Pelleti Venkatachalam Reddy
 Power of Attorney Holder


H.D. Nagaraja
 H.D. Nagaraja,
 Executive Director

14	Chillakur	Thamminapatnam	629/P, 630/P	4.98	199200	16600
15	Chillakur	Thamminapatnam	695/P, 699/P & 700	4.98	199200	16600
16	Chillakur	Thamminapatnam	635/P, 636/P & 806/P	4.98	199200	16600
17	Chillakur	Thamminapatnam	624/P & 626/P	4.98	199200	16600
18	Chillakur	Thamminapatnam	584/P, 628/P & 631/P	4.97	198800	16566
19	Chillakur	Thamminapatnam	620/P & 595/P	2.62	104800	8733
20	Chillakur	Thamminapatnam	587	3.86	154400	12866
21	Chillakur	Thamminapatnam	606/P, 607/P, 609/P	3.4	136000	11333
22	Chillakur	Thamminapatnam	186	4.98	199200	16600
23	Chillakur	Thamminapatnam	699/P, 700/P, 701/P & 702	4.92	196800	16400
24	Chillakur	Thamminapatnam	595/P & 625/P	4.98	199200	16600
25	Chillakur	Thamminapatnam	582, 585	4.84	193600	16133
26	Chillakur	Thamminapatnam	605/P, 608/P & 611/P	4.73	189200	15766
27	Chillakur	Thamminapatnam	621/P & 624/P	2.25	90000	7500
28	Chillakur	Thamminapatnam	586/P	4.57	182800	15233
29	Chillakur	Thamminapatnam	634/P	4.98	199200	16600
30	Chillakur	Thamminapatnam	806/P	4.98	199200	16600
31	Chillakur	Thamminapatnam	807	4.09	163600	13633
32	Chillakur	Thamminapatnam	805	3.98	159200	13266

M/S Sri Avantika Contractors (India) Ltd



P. Venkatachalam Reddy
Power of Attorney Holder

The Andhra Pradesh Mineral Development Corporation Limited

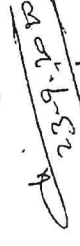

23.9.2012
H.D. Nagaraja
Executive Director

33	Chillakur	Thamminapatnam	701/P,706/P &707/P	4.54	181600	15133
34	Chillakur	Thamminapatnam	713/P &704	4.98	199200	16600
35	Chillakur	Thamminapatnam	336/P (Block 3)	4.2	168000	14000
36	Chillakur	Thamminapatnam	336/1P (Block 4)	4.55	182000	15166
37	Chillakur	Thamminapatnam	336/P	3.83	153200	12766
38	Chillakur	Thamminapatnam	809P or 916	3.92	156800	13066
39	Chillakur	Thamminapatnam	809/P or 917	3.85	154000	12833
40	Chillakur	Thamminapatnam	809/P or 918	3.83	153200	12766
41	Chillakur	Thamminapatnam	809/P or 919	4.23	169200	14100
42	Chillakur	Thamminapatnam	291/P (Block 11)	4.98	199200	16600
43	Chillakur	Thamminapatnam	291/P	4.56	182400	15200
44	Chillakur	Thamminapatnam	291/P (Block15)	4.98	199200	16600
45	Chillakur	Thamminapatnam	291/P (Block16)	4.98	199200	16600
46	Chillakur	Thamminapatnam	291/P (Block18)	4.98	199200	16600
47	Chillakur	Thamminapatnam	291 / P (Block19)	4.98	199200	16600
TOTAL				211.25	8450000	704166

M/S Sri Avantika Contractors (India) Ltd


P. Venkatachalam Reddy
Power of Attorney Holder

The Andhra Pradesh Mineral Development Corporation Limited


H.D. Nagaraja,
Executive Director

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: IBRAHIMPATNAM.
[PRESENT: SRI V.G.VENKATA REDDY DIRECTOR]

PROCEEDINGS NO.1169/D8/2019-1

dt:06.10.2020.

Sub:- Mines & Quarries - Grant of Quarry Lease for Silica Sand for an extent of 4.670 Hectares in Sy.No.612/P,613/P,615/P,616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada - Orders - Issued.

- Ref:-
1. Quarry Lease Application dated.31.01.2020 from M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
 2. ADM&G, Nellore File.No.379/P/2020, dt.06.02.2020.
 3. This Office Proc.No.1169/D8/2020, dated:04.03.2020.
 4. Letter No.APMDC/12047/01/2020-Geology/1600,dt:18.09.2020 of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

ORDER:-

Through the reference 1st cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada filed an application for grant of Quarry Lease for Silica Sand for an extent of 4.670 Hectares, in Sy.No:612/P,613/P,615/P,616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District for period of 20 years. The said quarry lease application was received by the Asst. Director of Mines and Geology, Nellore on 31.01.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Nellore submitted proposals recommending for grant of quarry lease for Silica Sand for an extent of 4.670 Hectares in Sy.No.612/P,613/P,615/P,616/P & 617/P in Block No.32 & 34 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District with a depth of 2 meters only in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

After careful examination of the proposals of the ADM&G, Nellore, a proceedings were issued to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada vide ref 3rd cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance.

Through the reference 4th cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada submitted Mining Plan approved by the Deputy Director of Mines and Geology, Nellore, Vide Lr.No.530/MP/Silica/NLR/2020, dt:21.04.2020 along with Environmental Clearance issued by SEIAA, Vijayawada vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dated:08.07.2020 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Vijayawada vide Order No.N-511/APPCB/ZO-VJA/CFE/RED/2020, dated:21.08.2020 and also Consent for Order No. N-511/APPCB/ZO-VJA/CFO/W&A/2020, dated:11.09.2020 and requested to grant lease in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada over the subject area.

As per the Approved Mining Plan the Mineable Reserves for Silica Sand 1,86,800 MTs or (93,400 M³), proposed for mining is up to 2 meter from the surface.

LEASE → V

The Environment Clearance was issued on **08.07.2020** for average production of **Silica Sand 1,86,800 TPA** validity for a period of 1 year or life of mine or the expiry date of mine lease or land lease period issued by the government of A.P. whichever is earlier.

The C.F.E was issued on **21.08.2020** for **Silica Sand** proposed capacity **1,86,800 TPA** validity for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the government of A.P. whichever is earlier.

The C.F.O was issued on **11.09.2020** for **Silica Sand** proposed capacity **1,86,800 TPA** for a period ending with **07.07.2021** in Concurrence with EC Validity or the expiry of date of mine lease period issued by the government of A.P. whichever is earlier.

Under the Circumstances stated above and in exercise of the powers conferred under Rule 12(5) (a) (i) of APMMC Rules, 1966, a quarry lease for **Silica Sand** for an extent of **4,670 Hectares** in Sy.No.612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District is hereby granted in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada for a period of **02 years**, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i) Dead Rent :: Rs. 20,000/- per hectare per annum.
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C.Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

Seigniorage Fee	Per Metric Tonne
Silica Sand	Rs.100/-
MERIT	2% of Seigniorage fee
DMF	30% of Seigniorage Fee

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.16, 20 and 31 (i) (ii) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.

5. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.C. Rules, 1966.

7. Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:-The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

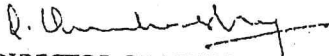
Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada,
D.No. 294/1D,100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa,Vijayawada -521137,A.P.

Copy to the Asst. Director of Mines and Geology, Nellore along with File No. 379/P/2020..... By RPAD.

Copy to the Deputy Director of Mines and Geology, Nellore for information.

//ATTESTED//


for DIRECTOR OF MINES AND GEOLOGY

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY
 Proceedings of the Assistant Director of Mines and Geology, Nellore
 (Present : Sri D.Rama Mohan Rao, M.Sc.(Tech), Asst. Director)

Proceedings No: 379/P/2020

Date: 04-02-2021.

Sub: Mines & Quarries – Minor Minerals – Quarry Lease for Silica Sand over an extent of 4.670 Hectares / 11.54 Acres In Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District – Granted in favour of M/s Andhra Pradesh Mineral Development Corporation Limited for a period of 2 years – Work Order – Issued – Regarding.

- Ref: 1) Proceedings No. 1169/D8/2019-1, dated 06.10.2020 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
 2) Letter dated 13.11.2020 & 28.11.2020 by M/s Andhra Pradesh Mineral Development Corporation Limited.
 3) Proceedings No. 1169/D8/2020-1, dated 01.02.2021 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
 4) Affidavit dated 04.02.2021 of the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited

@@@

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, Vijayawada has granted Quarry Lease for Silica Sand over an extent of 4.670 Hectares/11.54 Acres In Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years in favour of M/s Andhra Pradesh Mineral Development Corporation Limited (subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.)

In the reference 2nd cited, the grantee M/s Andhra Pradesh Mineral Development Corporation Limited has submitted required documents except MDCC and requested to execute the Quarry Lease deed.

Further through the reference 3rd cited, the Director of Mines & Geology, Ibrahimpatnam, Vijayawada has issued orders for extension of time for thirty (30) days to execute the subject lease.

Through the reference 4th cited the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited has submitted Affidavit in lieu of MDCC.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Andhra Pradesh Mineral Development Corporation Limited on 04-02-2021 and hereby permitted to commence the quarrying operations for Silica Sand over an extent of 4.670 Hectares/11.54 Acres In Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years with effect **from 04-02-2021 to 03-02-2023** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 and subject to the following conditions mentioned in the Appendix enclosed to this order and subsequent conditions, instructions issued thereon by the Government from time to time.

The lessee should maintain all the records and accounts in the prescribed forms specified by the Government. **The lessee should transport the material by vehicles within the limits prescribed by the Transport Department and submit**

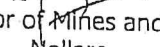
EXTENSION
 G.O ORDER
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necessary quarterly returns in Form-C as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Nellore and Assistant Director of Mines and Geology, Nellore for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

SPECIAL CONDITIONS

- ❖ The lessee shall work the quarry up to 2 mts depth from the surface level. The lessee shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other villagers Roads.
- ❖ Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.


Asst. Director of Mines and Geology,
Nellore

To
M/s Andhra Pradesh Minerals
Development Corporation Limited,
Door No. 294/1D,
100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada – 521 137, A.P

Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, Nellore for favour of information.
- The Deputy Director of Mines and Geology, Nellore for favour of Information.
- The Zonal Manager, APIIC Ltd, Nellore for favour of information.

Copy to the Tahsildar, Chillakur for information.

Copy to the Deputy Director General of Mines Safety, Nellore with lease deed and plan for information.

Copy to the Labour Enforcement Officer, Nellore together with lease deed plan for favour of information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From

E. Narasimha Reddy, M.Sc.
Deputy Director of Mines &
Geology(FAC),
Nellore.



M/s. The Andhra Pradesh Mineral
Development Corporation Limited,
D.No.294/1D,
100 Feet Road,
Tadigadapa to Erikepadu Road
Tadigadapa, Vijayawada - 521137,
A.P, Ph.No.0866 2429999.

Letter No.530/MP/Silica Sand/NLR/2020, dated: 21.04.2020

Sir,

Sub :- Mines & Minerals – Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited, for Silica Sand, over an extent of of 4.67 Hectares / 11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatanam Village, Chillakur Mandal, SPSR Nellore District – Mining Plan - Approved – Regarding.

- Ref:-
1. Proceeding No.28594/P.RQP/01, dated 13.05.2016 of the Director of Mines and Geology, Ibrahimpatnam.
 2. Memo No.MG0POLI/42/2019-M-II, dated 09.01.2020 issued by the Government of Andhra Pradesh, Industries & Commerce (Mines-II) Department.
 3. Proceedings No.1169/D8/2020, dated.04.03.2020, of the Director of Mines and Geology, Ibrahimpatnam.
 4. Mining Plan submitted on 20.04.2020 filed by M/s. The Andhra Pradesh Mineral Development Corporation Limited.

In exercise of the powers conferred by the Director of Mines and Geology, Hyderabad, through the reference 1st cited and keeping in view of the proceedings issued by the Director of Mines and Geology vide reference 3rd cited, I hereby approve the Mining Plan for a period of one(01) year, in respect of Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited for Silica Sand, over an extent of 4.67 Hectares / 11.54 Acres in Sy.No. 612/P, 613/P, 615/P, 616/P & 617/P of Thamminapatanam Village, Chillakur Mandal, SPSR Nellore District, under Rule 7A of Andhra Pradesh Minor Mineral Concession Rules, 1966 read with G.O.Ms.No.56, Industries & Commerce (Mines-II) Department, dated:30.04.2016. This approval is subject to the following conditions.

1. The proposals contained in the approved mining plan shall be applicable from the date of execution of the lease and for the mining activities to be carried out within the lease hold area as per the approved mining plan only.

Contd...2

1/2//

2. This Mining Plan is approved without prejudice to any other laws applicable to the Quarry Lease area from time to time whether made by the Central Government, State Government or any other authority.
3. Approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and amended act 2015 and the Mineral Concession Rules 1960 (Amended Rules 2016) and any other laws including the Forest Conservation Act, 1980.
4. The Mining Plan is approved subject to strictly adhering to the Relevant Regulations of MMR 1961 and obtaining prior permission from Director General Mines Safety whenever and where ever it is required.
5. The approval authority does not owe the responsibility with regard to Assessment of the reserves, erroneous certification made by the R.Q.P. if any and approval is tentative, subject to Modification on new findings at a later date as per the provisions of (23 B & 23 D) of MCDR, 1988, since the evaluation is done on random basis.
6. The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.

Encl: Approved Mining Plan.

Yours faithfully,

S. Venkatesh Reddy
Deputy Director of Mines & Geology (FAC),
Nellore.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam along with A.M.P.

Copy submitted to the Member of Secretary, Andhra Pradesh Pollution Control Board, Visakhapatnam along with AMP for information.

Copy to Sri P.V.Satyanarayana, RQP, Lattice, Bommasani Sadhan, 2nd Floor, Near One Center, Gollapudi, Vijayawada - 521225, Krishna District for information.

Copy submitted to the Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad along with A.M.P.

Copy submitted to the Director of Mines Safety, Gruhakalpa (Block-2), Nampally, Hyderabad for favour of information.

Copy to the Asst. Director of Mines and Geology, Nellore along with A.M.P.

//2//

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6. The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.

Encl: Approved Mining Plan.

Yours faithfully,

M. Narasimha Reddy
Deputy Director of Mines & Geology (FAC),
Nellore.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam along with A.M.P.

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Copy submitted to the Director of Mines Safety, Gruhakalpa (Block-2), Nampally, Hyderabad for favour of information.

Copy to the Asst. Director of Mines and Geology, Nellore along with A.M.P.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
 Phone: 0866-2546218
 Email: zovia-jce@appcb.gov.in
 Website: www.pcb.ap.gov.in

CFE

CONSENT ORDER FOR ESTABLISHMENT

Order No. N-511/APPCB/ZO-VJA/CFE/RED/2021

Date : 27.11.2021

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.), Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. EC Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, Dt.08.07.2020 (1,86,800 TPA).
 2. CFE order No: N-511/APPCB/ZO-VJA/CFE/RED/2020 Dt 21.08.2020
 3. CFO order No: N-511/APPCB/ZO-VJA/CFO/W&A/2020 Dt.11.09.2020 for the period upto 07.07.2021.
 4. Extension of EC order No:SEIAA/AP/E.G-84/2013-167.79 &164.70 Dt.26.10.2021 for the period upto 31.03.2022.
 5. Industry's CFE application received at Regional Office, Nellore on 18.11.2021 through APOCMMS.
 6. RO, Nellore inspection report dt. 22.11.2021.
 7. CFE committee meeting held at ZO, Vijayawada on 25.11.2021.

* * *

- I. In the reference 5th cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.67 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 28.0 Lakhs (Rupees Twenty Eight Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.67 Ha.	84,595 TPA

- II. As per the application, the above activity is to be located at Sy. No. 612(P), 613(P), 615(P), 616(P) & 617(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14° 11' 58.69"N	80° 06' 29.22"E
2.	14° 11' 57.19"N	80° 06' 36.03"E
3.	14° 12' 01.97"N	80° 06' 35.68"E
4.	14° 12' 06.43"N	80° 06' 35.26"E
5.	14° 12' 06.44"N	80° 06' 29.89"E
6.	14° 12' 02.20"N	80° 06' 28.97"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.11.2021 and observed that the site is surrounded by **East** : Vacant sandy lands; **West** : Vacant sandy lands; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT (Extension)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

Nambada
Venkata
Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Nambada Venkata
Bhaskara Rao
Date: 2021.11.27
16:29:56 +05'30'

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.98 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the Information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air:

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions :

- 11) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & Extension of validity of EC order dt. 26.10.2021.
- 12) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 15) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 16) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 18) The proponent shall carry out the mining as per the approved mining plan.
- 19) The fugitive emissions from all sources shall be controlled regularly.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 22) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 23) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 24) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 25) The proponent shall not operate the mine without obtaining CFO of the Board.
- 26) The proponent shall comply with all the directions issued by the Board from time to time.
- 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 29) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Nambada
Venkata
Bhaskara Rao

JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-510/APPCB/ZO-VJA/CFOW&A/2021

Dt:10.12.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine - 4.98 Ha.),
Sy. No. 589 & 594(P), Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.

CF^o

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
S.No.	Mining of Silica Sand	4.98 Ha.	1,01,408 TPA

This Consent order shall be valid for a period ending with 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period Issued by the Government of A.P., whichever is earlier.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine - 4.98 Ha.),
Sy. No. 589 & 594(P), Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmcdltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the Instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantiles and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE - BWATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbell	2.5
3.	Domestic	2.0
	Total	9.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 4) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- a) The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - b) In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, Govt shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :


- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & EC validity extension order dt. 26.10.2021.
- 15) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 27.11.2021.
- 16) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 17) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 20) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 22) The mine occupier shall carry out the mining as per the approved mining plan.
- 23) The fugitive emissions from all sources shall be controlled regularly.
- 24) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 25) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 26) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 27) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 28) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 29) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 30) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 33) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 34) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/E.G.-84/2013-167.80 & 164.71

26/10/2021

Sub:SEIAA, A.P. - 4.98 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Extension of validity of Environmental Clearance - Issued - Reg.

Ref: 1. Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dt. 08.07.2020.
2. Proponent letter dt. 13.09.2021.

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1st cited for the Silica Sand Mine - 197688 TPA in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.
- II. The proponent vide reference 2nd cited requested the SEIAA to extend the validity period of EC order upto 14.09.2021 with production capacity of Silica Sand Mine - 197688 TPA.
- III. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 197688 TPA over an extent of 4.98 Ha in Sy No.589 & 594/P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Extension of Environmental Clearance valid up to 31.03.2022.
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 11.10.2021 examined the proposal and the recommended for issue of

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Extension of Environmental Clearance valid up to 31.03.2022.

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1st cited remain the same.

MEMBER SECRETARY,
SEIAA, A.P.

MEMBER,
SEIAA, A.P.

CHAIRMAN,
SEIAA, A.P.

Special Secretary To Govt

To

M/s. Andhra Pradesh Mineral Development Corporation Limited,
Mr. M. Madhusudhan Reddy,
The vice Chairman and managing Director,
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu
Kanur, Vijayawada, Krishna District-521137,A.P.
Ph :- 9491035727.

Copy to:

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: IBRAHIMPATBAM.
 [PRESENT: SRI V.G.VENKATA REDDY DIRECTOR]

PROCEEDINGS NO.1163/D8/2020-2

dt:06.10.2020.

Sub:- Mines & Quarries - Grant of Quarry Lease for Silica Sand for an extent of 4.98 Hectares in Sy.No.589 & 594/P in Block No.43 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada - Orders - Issued.

- Ref:-
1. Quarry Lease Application dated.31.01.2020 from M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.
 2. ADM&G, Nellore File.No.384/P/2020, dt.06.02.2020.
 3. This Office Proc.No.1169/D8/2020, dated:04.03.2020.
 4. Letter No.APMDC/12047/01/2020-Geology/1601,dt:18.09.2020 of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

ORDER:-

Through the reference 1st cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada filed an application for grant of Quarry Lease for Silica Sand for an extent of 4.98 Hectares in Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District for period of 20 years. The said quarry lease application was received by the Asst. Director of Mines and Geology, Nellore on 31.01.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Nellore submitted proposals recommending for grant of quarry lease for Silica Sand for an extent of 4.98 Hectares in Sy.No.589 & 594/P in Block No.43 of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District with a depth of 2 meters only in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada.

After careful examination of the proposals of the ADM&G, Nellore, a proceedings were issued to M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada vide ref 3rd cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance.

Through the reference 4th cited, M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada submitted Mining Plan approved by the Deputy Director of Mines and Geology, Nellore, Vide Lr.No.489/MP/Silica/NLR/2020, dt:20.04.2020 along with Environmental Clearance issued by SEIAA, Vijayawada vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated:08.07.2020 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Vijayawada vide Order No.N-510/APPCB/ZO-VJA/CFE/RED/2020, dated:21.08.2020 and also Consent for Order No. N-510/APPCB/ZO-VJA/CFO/W&A/2020, dated:11.09.2020 and requested to grant lease in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada over the subject area.

As per the Approved Mining Plan the Mineable Reserves for Silica Sand 1,97,688 MTs, proposed for mining is up to 2 meter from the surface.

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The Environment Clearance was issued on 08.07.2020 for average production of Silica Sand 1,97,688 TPA validity for a period of 1 year or life of mine or the expiry date of mine lease or land lease period issued by the government of A.P. whichever is earlier.

The C.F.E was issued on 21.08.2020 for Silica Sand proposed capacity 1,97,688 TPA validity for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the government of A.P. whichever is earlier.

The C.F.O was issued on 11.09.2020 for Silica Sand proposed capacity 1,97,688 TPA for a period ending with 07.07.2021 in Concurrence with EC Validity or the expiry of date of mine lease period issued by the government of A.P. whichever is earlier.

Under the Circumstances stated above and in exercise of the powers conferred under Rule 12(5) (a) (i) of APMMC Rules, 1966, a quarry lease for Silica Sand for an extent of 4.980 Hectares in Sy.No.589 & 594/P. of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District is hereby granted in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada for a period of 02 years, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
 - (i) Dead Rent :: Rs. 20,000/- per hectare per annum.
 - (ii) Land Assessment :: As per rates fixed by the Revenue Department
 - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paisé per rupee on Land Assessment.
 - (iv) Security Deposit :: A sum equivalent to one year dead rent.
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C.Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

Seigniorage Fee	Per Metric Tonne
Silica Sand	Rs.100/-
MERIT	2% of Seigniorage fee
DMF	30% of Seigniorage Fee

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1st March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.16, 20 and 31 (i) (ii) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.

6. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.

7. Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:-The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

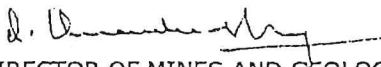
Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
M/s The Andhra Pradesh Minerals Development Corporation Limited, Vijayawada,
D.No. 294/1D, 100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada -521137, A.P.

Copy to the Asst. Director of Mines and Geology, Nellore along with File No. 384/P/2020..... **By RPAD,**

Copy to the Deputy Director of Mines and Geology, Nellore for information.

//ATTESTED//


for DIRECTOR OF MINES AND GEOLOGY

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Assistant Director of Mines and Geology, Nellore
(Present : Sri D.Rama Mohan Rao, M.Sc.(Tech), Asst. Director)

Proceedings No: 384/P/2020

Date: 04-02-2021.

Sub: Mines & Quarries – Minor Minerals – Quarry Lease for Silica Sand over an extent of 4.980 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District – Granted in favour of M/s Andhra Pradesh Mineral Development Corporation Limited for a period of 2 years – Work Order.– Issued – Regarding.

- Ref: 1) Proceedings No. 1163/D8/2020-2, dated 06.10.2020 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
2) Letter dated 13.11.2020 & 28.11.2020 by M/s Andhra Pradesh Mineral Development Corporation Limited.
3) Proceedings No. 1163/D8/2020-2, dated 01.02.2021 of the Director of Mines & Geology, Ibrahimpatnam, Vijayawada.
4) Affidavit dated 04.02.2021 of the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited

@@@

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, Vijayawada has granted Quarry Lease for Silica Sand over an extent of 4.980 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years in favour of M/s Andhra Pradesh Mineral Development Corporation Limited subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee M/s Andhra Pradesh Mineral Development Corporation Limited has submitted required documents except MDCC and requested to execute the Quarry Lease deed.

Further through the reference 3rd cited, the Director of Mines & Geology, Ibrahimpatnam, Vijayawada has issued orders for extension of time for thirty (30) days to execute the subject granted area.

Through the reference 4th cited the Deputy General Manager (Geology) of M/s Andhra Pradesh Mineral Development Corporation Limited has submitted Affidavit in lieu of MDCC.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Andhra Pradesh Mineral Development Corporation Limited on 04-02-2021 and hereby permitted to commence the quarrying operations for Silica Sand over an extent of 4.980 Hectares in Sy.No. 589 & 594/P of Thamminapatnam Villlage, Chillakur Mandal, SPSR Nellore District for a period of 2 years with effect from **04-02-2021 to 03-02-2023** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 and subject to the following conditions mentioned in the Appendix enclosed to this order and subsequent conditions, Instructions issued thereon by the Government from time to time.

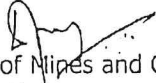
The lessee should maintain all the records and accounts in the prescribed forms specified by the Government. The lessee should transport the material by vehicles within the limits prescribed by the Transport Department and submit necessary quarterly returns in Form-C as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Nellore and

Assistant Director of Mines and Geology, Nellore for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

SPECIAL CONDITIONS

- ❖ The lessee shall work the quarry up to 2 mts depth from the surface level. The lessee shall not work within 45 meters of any railway line or of any public works or of any public roads or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines regulations 1961. Horizontal distance of 15 meters from either bank of a River or Canal or from the boundaries of Lake, Tank or other surface reservoirs as per Regulations 127 of M.M. Regulations 1961 and also with regard to the safety margins to be left to the highway and other villagers Roads.
- ❖ Before completion of the validity of (07.07.2021) i.e., on or before 06.07.2021 period of CFO, the grantee should submit CFO afresh for further continuation of quarry operations.

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.


Asst. Director of Mines and Geology,
Nellore

To
M/s Andhra Pradesh Minerals
Development Corporation Limited,
Door No. 294/1D,
100 Feet Road,
Tadigadapa to Enikepadu Road,
Tadigadapa, Vijayawada – 521 137, A.P

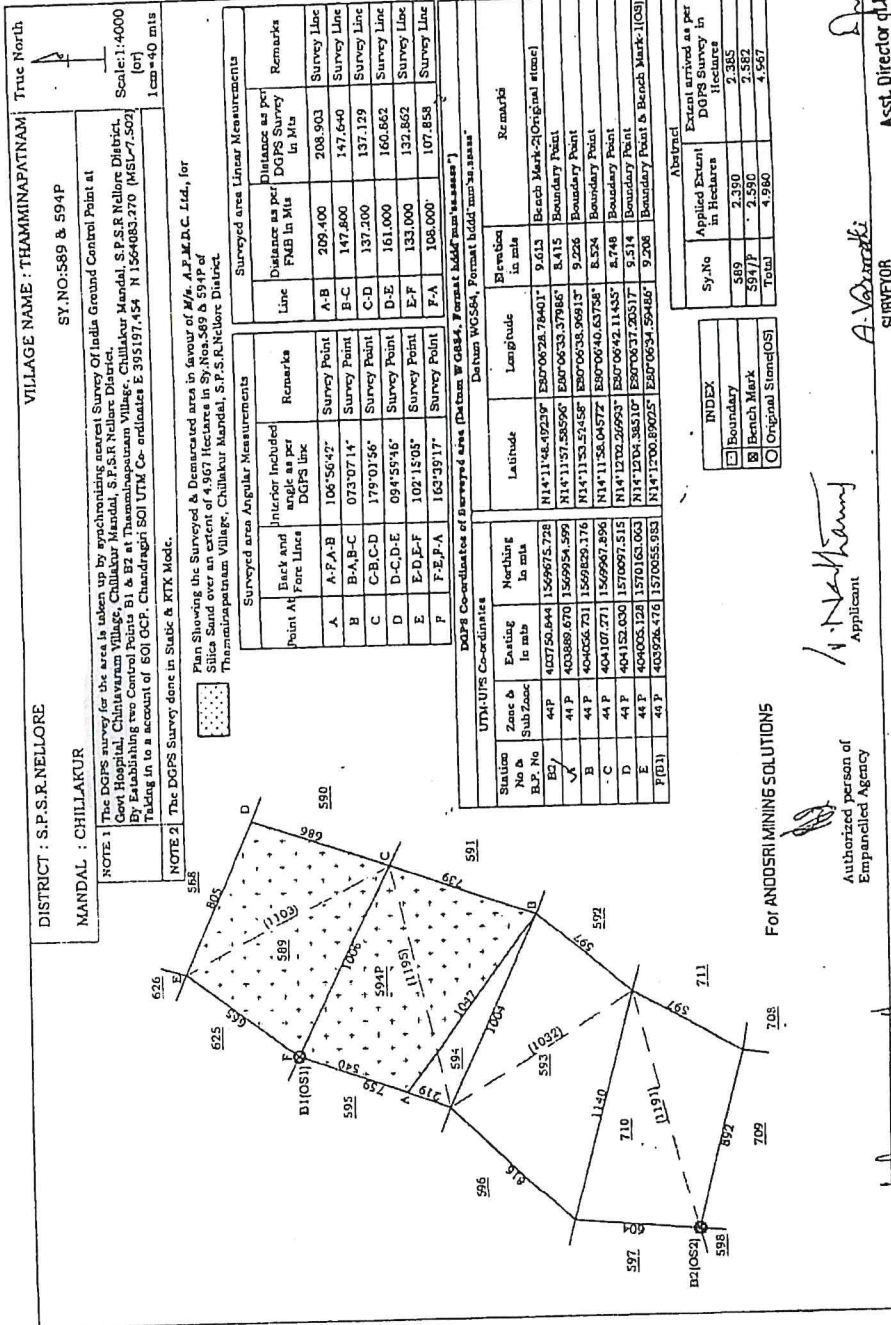
Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, Nellore for favour of information.
- The Deputy Director of Mines and Geology, Nellore for favour of information.
- The Zonal Manager, APIIC Ltd, Nellore for favour of information.

Copy to the Tahsildar, Chillakur for information.

Copy to the Deputy Director General of Mines Safety, Nellore with lease deed and plan for information.

Copy to the Labour Enforcement Officer, Nellore together with lease deed plan for favour of information.



VILLAGE NAME : THAMMINAPATNAM
 SY. NO: 589 & 594P
 DISTRICT : S.P.S.R. NELLORE
 MANDAL : CHILLAKUR

NOTE 1 The DGPS survey for the area is taken up by synchronizing nearest Survey Of India Ground Control Point at Govt Hospital, Chinnavaram Village, Chittoor Mandal, S.P.S.R. Nellore District. By Establishing two Control Points P1 & P2 at the same location. Village: Chillakur Mandal, S.P.S.R. Nellore District. Telling in to a account of SOI OGP. Chandragiri SOI UTM Co-ordinates E 395197.454 N 1564083.270 (MSL+7.502) (or) 1 cm = 40 mts

NOTE 2 The DGPS Survey done in Subic & RTK Mode.
 Plan Showing the Surveyed & Demarcated area in favour of M/s. A.P.M.D.C. Ltd., for Silica Sand over an extent of 0.67 Hectare in Sy. Nos. 589 & 594P of Thammaapatnam Village, Chittoor Mandal, S.P.S.R. Nellore District.

Surveyed area Angular Measurements			Surveyed area Linear Measurements				
Point A	Back and Fore Lines	Inclined angle as per DGPS line	Remarks	Line	Distance as per FMS in Mts	Distance as per DGPS Survey in Mts	Remarks
A	A-F-A-B	106°56'47"	Survey Point	A-B	209.400	208.903	Survey Line
B	B-A, B-C	073°07'14"	Survey Point	B-C	147.600	147.640	Survey Line
C	C-B, C-D	179°01'56"	Survey Point	C-D	137.200	137.129	Survey Line
D	D-C, D-E	094°55'46"	Survey Point	D-E	161.000	160.662	Survey Line
E	E-D, E-F	102°15'08"	Survey Point	E-F	133.000	132.862	Survey Line
F	F-E, F-A	163°39'17"	Survey Point	F-A	108.000	107.858	Survey Line

DGPS Co-ordinates of Surveyed area (Datum WGS84, Format hddd mm' ss.ss")			
Station No & Sub-Zone	Existing in mts	Northing in mts	Easting in mts
44P	403750.844	1569675.728	114°11'08.49239"
44P	403889.670	1569954.599	114°11'57.58596"
44P	404556.731	1569829.176	114°11'53.57458"
44P	404107.271	1569942.896	114°11'58.04572"
44P	404152.000	1570097.515	114°12'02.26693"
44P	404003.128	1570163.063	114°12'03.38510"
44P	403928.476	1570053.933	114°12'00.89025"

UTM-UPS Co-ordinates			
Station No & Sub-Zone	Existing in mts	Northing in mts	Easting in mts
44P	403750.844	1569675.728	9.613
44P	403889.670	1569954.599	9.615
44P	404556.731	1569829.176	9.226
44P	404107.271	1569942.896	8.524
44P	404152.000	1570097.515	8.748
44P	404003.128	1570163.063	9.514
44P	403928.476	1570053.933	9.208

INDEX	
<input type="checkbox"/> Boundary	
<input checked="" type="checkbox"/> Bench Mark	
<input type="checkbox"/> Original Stn (OS)	

Abstract	
Applied Extent in Hectare	2.380
DGPS Survey in Hectare	2.382
594P	2.590
Total	4.980

Extent arrived as per DGPS Survey in Hectare
 2.380
 2.382
 2.590
 4.980

For ANDOSRIMMING SOLUTIONS
 Authorized person of Empanelled Agency
 Applicant
 T. Nathaniel
 Deputy General Manager (Geology)
 The A.P. Mineral Development Corporation Ltd.,
 (A Government of A.P. Undertaking)
 # 254/10, The Axis, In Enkepedu 100 Ft. Rd.
 KANURU, VILAVAYAWADA-511 137
 Krishna District.

Asst. Director of Mines & Geology
 SPSR Nellore Dist. (A.P.)
 SURVEYOR
 O/o. Asst. Director of Mines & Geology
 SPSR Nellore Dist. (A.P.)

MINING TO APMDc
G.O. ORDER
PROCEEDINGS

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
E. Narasimha Reddy, M.Sc.,
Deputy Director of Mines &
Geology(FAC),
Nellore.

To
M/s. The Andhra Pradesh Mineral
Development Corporation Limited,
D.No.294/1D,
100 feet Road,
Tadigadapa to Enikepadu Road
Tadigadapa, Vijayawada - 521137,
A.P, Ph.No.0866 2429999.

Letter No. 489/MP/Silica Sand/NLR/2020, dated: 20.04.2020

Sir,

Sub :- Mines & Minerals :- Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited, for Silica Sand, over an extent of 4.980 Hectares / 12.30 Acres in Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Mining Plan - Approved - Regarding.

- Ref:-
1. Proceeding No.28594/P.RQP/01, dated 13.03.2016 of the Director of Mines and Geology, Ibrahimpatnam.
 2. Memo No.MG0POLI/42/2019-M-2, dated 09.03.2020 issued by the Government of Andhra Pradesh Industries & Commerce (Mines-II) Department.
 3. Proceedings No.1169/D8/2020, dated 03.03.2020, of the Director of Mines and Geology, Ibrahimpatnam.
 4. Mining Plan submitted on 16.04.2020 filed by M/s. The Andhra Pradesh Mineral Development Corporation Limited.

In exercise of the powers conferred by the Director of Mines and Geology, Hyderabad, through the reference 1st cited and keeping in view of the proceedings issued by the Director of Mines and Geology vide reference 3rd cited, I hereby approve the Mining Plan for a period of one(01) year, in respect of Quarry Lease applied area of M/s. The Andhra Pradesh Mineral Development Corporation Limited for Silica Sand, over an extent of 4.980 Hectares / 12.30 Acres in Sy.No.589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, under Rule 7A of Andhra Pradesh Minor Mineral Concession Rules, 1966 read with G.O.Ms.No.56, Industries & Commerce (Mines-II) Department, dated:30.04.2016. This approval is subject to the following conditions.

1. The proposals contained in the approved mining plan shall be applicable from the date of execution of the lease and for the mining activities to be carried out within the lease hold area as per the approved mining plan only.

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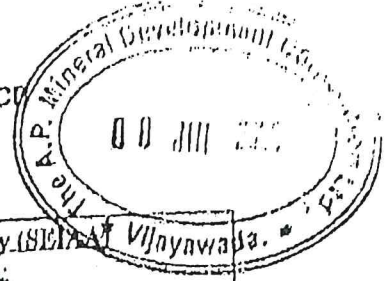
2. This Mining Plan is approved without prejudice to any other laws applicable to the Quarry Lease area from time to time whether made by the Central Government, State Government or any other authority.
3. Approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and amended act 2015 and the Mineral Concession Rules 1960 (Amended Rules 2016) and any other laws including the Forest Conservation Act, 1980.
4. The Mining Plan is approved subject to strictly adhering to the Relevant Regulations of MMR 1961 and obtaining prior permission from Director General Mines Safety whenever and wherever it is required.
5. The approval authority does not owe the responsibility with regard to Assessment of the reserves, erroneous certification made by the R.Q.P. if any and approval is tentative, subject to Modification on new findings at a later date as per the provisions of (23 B/2028/D) of MCDR, 1988, since the evaluation is done on random basis.
6. The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.

Encl: Approved Mining Plan.

Yours faithfully,

E. Narasimha Reddy
Deputy Director of Mines & Geology (FAC),
Nellore.

- Copy submitted to the Director of Mines and Geology, Ibrahimpatnam along with A.M.P.
- Copy submitted to the Member of Secretary, Andhra Pradesh Pollution Control Board, Visakhapatnam along with AMP for information.
- Copy to Sri K. Santhosh Kumar, RQP, Flat No.7, Door No.6-101/10, Sri Sai Durga Nilayam, Krishna Nagar Road, Madhurawada-41, Visakha Patnam district for information.
- Copy submitted to the Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad along with A.M.P.
- Copy submitted to the Director of Mines Safety, Gruhakalpa (Block-2), Nampally, Hyderabad for favour of information.
- Copy to the Asst. Director of Mines and Geology, Nellore along with A.M.P.



State Level Environment Impact Assessment Authority (SEIAA)
 Andhra Pradesh
 Ministry of Environment, Forests & Climate Change,
 Government of India
 D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
 Chalamavari Street, Kasturibaipet, Vijayawada - 520010

REGD. POST WITH LACK.DUE
 08/07/2020

Order No. SEIAA/AP/NLR/MIN/05/2020/1853 193 .

Sub SEIAA, A.P - 4.98 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 21.05.2020 (proposal No. SIA/AP/MIN/152362/2020), seeking Environmental Clearance for the 4.98 Ha Silica Sand Mine at Survey No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.368 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

Mining of Silica Sand - 1,97,688 TPA in 4.98 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'58.69"N	80°06'29.22"E
2.	14°11'57.19"N	80°06'36.03"E
3.	14°12'01.97"N	80°06'35.68"E
4.	14°12'06.43"N	80°06'35.26"E
5.	14°12'06.44"N	80°06'29.89"E
6.	14°12'02.20"N	80°06'28.97"E

- ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.98 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA

Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent APMDC Ltd. and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of Environmental clearance to this Silica sand mining project for the production quantities – 1,97,688 MTPA, duly stipulating a condition that the project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out. The EC is valid for ONE year or the life of mine, whichever is earlier.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out.
- iii. The EC is valid for ONE year or the life of mine, which is earlier.
 - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
 - Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.

- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
 - APSEIAA Sub-committee guidelines shall be implemented;
 - Strictly manual mining only is permitted.
 - The validity of the EC is for 1 year or the life of mine which is earlier.
- iv. The project proponent shall allocate sufficient funds for implementation of CSR.
- v. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP.
- vi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vii. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- viii. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1) Air Pollution:-

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 9.5 KLD. Out of that, 5.0 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 259 dt 16.04.2020 and Memo. No' covid-19/2020/HMF/W dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD

mines to check whether necessary clearances from revenue department are obtained.

- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, Gol, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District

Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (**Capital cost Rs.3.94 Lakhs and Recurring cost Rs.3.0 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xxiv The project proponent shall submit the copies of the environmental clearance

to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

xxv The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.

xxv The SEIAA or any other competent authority may alter/modify the above
i. conditions or stipulate any further condition in the interest of environment protection.

xxv The proponent shall obtain all other mandatory clearances from respective
ii. departments before taking-up the mining activity.

xxv Any appeal against this Environmental Clearance shall lie with the National
iii. Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xxi Concealing the factual data or failure to comply with any of the conditions
x. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxx The SEIAA may revoke or suspend the order, if implementation of any of the
above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
i. been obtained by the proponent through suppression of any information or furnishing false information.

xxx The above conditions will be enforced inter-alia, under the provisions of the
ii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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SPECIAL SECRETARY TO GOVT

To
M/s. Andhra Pradesh Mineral Development
Corporation Limited,
Mr. M. Madhusudhan Reddy,
The Vice Chairman and Managing Director,
Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikadu,
Kanur, Vijayawada, Krishna District-521137, A.P.
Ph.9491035727

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE.

M. L. Srinivas
8/7/20

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gununanak Road, Vijayawada.
 Phone: 0866-2546218
 Email: zovja-jcee@appcb.gov.in
 Website : www.pcb.ap.gov.in

RED CATEGORY

CONSENT ORDER

Consent Order No: N-510/APP/PCB/ZO-VJA/CFOW&A/2020

Dt:11.09.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
 (Silica Sand Mine – 4.98 Ha),
 Sy. No. 589 & 594(P), Thamminapatnam (V),
 Chillakur (M), SPSR Nellore District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

(ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.98 Ha.	1,97,688 TPA

This Consent order shall be valid for a period ending with 07.07.2021 in concurrence with EC validity or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

Nambada Venkata
 Bhaskara Rao

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 Venkata Bhaskara Rao
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
 M/s. Andhra Pradesh Mineral Development Corporation Limited,
 (Silica Sand Mine – 4.98 Ha),
 Sy. No. 589 & 594(P), Thamminapatnam (V),
 Chillakur (M), SPSR Nellore District.
 E-mail: apmdcltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE – A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main entrance of the mine, on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE – BWATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 3) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} – 60 µg/m³; PM₁₀ – 100 µg/m³, measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time : (10 PM to 6 AM) – 70 dB(A)

SOLID WASTE:

- 4) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal

GENERAL CONDITIONS:

- 5) The mine occupier shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 6) The air pollution control measures like water sprinklers shall be installed and put in operation along with the commissioning of the activity.
- 7) The mine occupier shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 8) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - Batteries (Management & Handling) Rules, 2010.
 - E-waste (Management) Rules, 2016.
 - Plastic Waste Management Rules, 2016.
 - Construction and demolition waste Management Rules, 2016.
 - Fly Ash Notification, 2016.
 - Solid Waste Management Rules, 2016.
- 9) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details
 - Quantity of Effluents generated, treated, recycled/reused.
 - Log Books for pollution control systems.
 - Characteristics of effluents, Ambient Air Quality and emissions.
 - Hazardous/non hazardous solid waste generated and disposed.
 - Inspection book.
 - Manifest copies of hazardous waste.
- 10) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

- 11) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 21.08.2020.
- 12) The mine occupier shall scrupulously comply with conditions stipulated by the SEIAA, AP., (MoEF&CC, GoI) in the Environmental Clearance order dt. 08.07.2020.
- 13) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 17) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 18) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The mine occupier shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 26) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 27) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 31) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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Venkata Bhaskara

Rao

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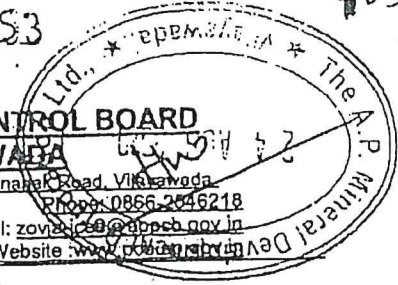
JOINT CHIEF ENVIRONMENTAL ENGINEER

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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunagar Road, Vijayawada.
 Phone: 0866-2646218
 Email: zonalcf@apcb.gov.in
 Website: www.apcb.gov.in



CONSENT ORDER FOR ESTABLISHMENT

Order No.N-510/APPCB/ZO-VJA/CFE/RED/2020

Date :21.08.2020

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited – (Silica Sand Mine - 4.98 Ha.), Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. EC Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, Dt.08.07.2020.
 2. Industry's CFE application received at Regional Office, Nellore on 12.08.2020 through APOCMMS.
 3. RO, Nellore inspection report dt. 17.08.2020.
 4. CFE committee meeting held at ZO, Vijayawada on 20.08.2020.

* * *

- I. In the reference 2nd cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.98 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 62.0 Lakhs (Rupees Sixty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.98 Ha.	1,97,688 TPA

- II. As per the application, the above activity is to be located at Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.
- III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14° 11' 58.69"N	80° 06' 29.22"E
2.	14° 11' 57.19"N	80° 06' 36.03"E
3.	14° 12' 01.97"N	80° 06' 35.68"E
4.	14° 12' 06.43"N	80° 06' 35.26"E
5.	14° 12' 06.44"N	80° 06' 29.89"E
6.	14° 12' 02.20"N	80° 06' 28.97"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P. Pollution Control Board, Regional Office, Nellore on 14.08.2020 and observed that the site is surrounded by **East : Vacant sandy lands; West : Vacant sandy lands; North : Vacant sandy land & South : Vacant sandy land.**
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 20.08.2020 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 1 year on par with validity of EC issued by SEIAA or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

Nambada
Venkata
Bhaskara Rao,

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Venkata Bhaskara Rao
Date: 2020.08.21 16:23:54
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.98 Ha.),
D.No. 294/1D,
100 Feet Road of Tadlgadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.

Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The proponent shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	5.0
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.5

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions :

- 11) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020.
- 12) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 13) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 14) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.

- 15) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 16) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 17) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 18) The proponent shall carry out the mining as per the approved mining plan.
- 19) The fugitive emissions from all sources shall be controlled regularly.
- 20) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 21) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 22) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 23) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 24) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 25) The proponent shall not operate the mine without obtaining CFO of the Board.
- 26) The proponent shall comply with all the directions issued by the Board from time to time.
- 27) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 28) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 29) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

Nambada Venkata
Bhaskara Rao

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Venkata Bhaskara Rao
Date: 2020.08.21 16:24:15
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JOINT CHIEF ENVIRONMENTAL ENGINEER



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-icee@appcb.gov.in
Website :www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No.N-510/APPCB/ZO-VJA/CFE/2021

Date : 27.11.2021

Sub: APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Andhra Pradesh Mineral Development Corporation Limited – (Silica Sand Mine - 4.98 Ha.), Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, Dt.08.07.2020 (1,97,688 TPA).
2. CFE order No: N-510/APPCB/ZO-VJA/CFE/RED/2020 Dt 21.08.2020
3. CFO order No: N-510/APPCB/ZO-VJA/CFO/W&A/2020 Dt.11.09.2020 for the period upto 07.07.2021.
4. Extension of EC order No:SEIAA/AP/E.G-84/2013-167.80 & 164.70 Dt.26.10.2021 for the period upto 31.03.2022.
5. Industry's CFE (extension) application received at Regional Office, Nellore on 18.11.2021 through APOCMMS.
6. RO, Nellore inspection report dt. 22.11.2021.
7. CFE committee meeting held at ZO, Vijayawada on 25.11.2021.

* * *

- I. In the reference 5th cited M/s. Andhra Pradesh Mineral Development Corporation Limited (Silica Sand Mine - 4.98 Ha.) has submitted an application to the Board seeking Consent for Establishment (CFE) for to carryout open cast manual method mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 32.0 Lakhs (Rupees Thirty Two Lakhs only).

Activity	Extent	Proposed capacity
Mining of Silica Sand	4.98 Ha.	1,01,408 TPA

- II. As per the application, the above activity is to be located at Sy. No. 589 & 594(P), Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.

III. The co-ordinates of the mine are mentioned below :

S.No.	Latitude	Longitude
1.	14° 11' 44.31"N	80° 06' 04.49"E
2.	14° 11' 45.07"N	80° 06' 07.55"E
3.	14° 11' 33.17"N	80° 06' 12.27"E
4.	14° 11' 34.52"N	80° 06' 05.73"E
5.	14° 11' 37.35"N	80° 06' 06.61"E
6.	14° 11' 39.69"N	80° 06' 04.30"E

- IV. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Nellore on 22.11.2021 and observed that the site is surrounded by **East** : Road leading to Mega food park and agricultural lands; **West** : Vacant sandy land followed by canal; **North** : Vacant sandy land & **South** : Vacant sandy land.
- V. The Board, after careful scrutiny of the application, verification report of Regional Office and recommendations of the CFE Committee during it's meeting held on 25.11.2021 at APPCB, Zonal Office, Vijayawada, hereby issues **CONSENT FOR ESTABLISHMENT (Extension)** to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (1) only.
- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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Bhaskara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Encl : Schedules "A & B".

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine- 4.67 Ha.),
D.No. 294/1D,
100 Feet Road of Tadigadapa to Enikepadu,
Kanuru, Vijayawada
Krishna District – 521137.
Email : apmdcltd@gmail.com

Copy to EE, RO, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The industry shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance Act, 1991 shall be followed.
- 8) If the industry is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at Hyderabad.

SCHEDULE - B

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

S.No.	Purpose	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

- 2) The maximum waste water generation (KLD) shall not exceed the following:

S.No	Source	Quantity (KLD)
1.	Domestic	1.6
	Total	1.6

S.No.	Wastewater generation	Mode of disposal
1.	Domestic : 1.6 KLD	Septic tank followed by soak pit

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied (AAQ standards)
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

- 4) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handling areas.
- 5) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO₂ – 80 µg/m³, NO_x – 80 µg/m³, PM_{2.5} – 60 µg/m³, PM₁₀ – 100µg/m³,
Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)
 Night time (10 PM to 6 AM) - 70 dB(A).
- 6) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 7) The proponent shall establish four AAQ monitoring stations in the core zone as well as in the buffer zone and submit the analysis reports to APPCB regularly.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
- 9) The proponent shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 10) The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.

Other Conditions:

- 11) The proponent shall maintain 50 mtrs set back distance from the road and Buckingham canal in the western direction and shall not be carried out mining activity in that setback area under any circumstances.
- 12) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & Extension of validity of EC order dt. 26.10.2021.
- 13) The industry shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 14) The industry shall maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.

- 15) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 16) The industry shall provide Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generates during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 17) The industry shall provide fencing stones to earmarked boundary of the mine area and also to mark the set back distance for the Sona canals and R&B roads by providing fencing stones.
- 18) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 19) The proponent shall carry out the mining as per the approved mining plan.
- 20) The fugitive emissions from all sources shall be controlled regularly.
- 21) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 22) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 23) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 24) The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 25) The proponent shall develop greenbelt with tall growing trees all along the boundary
- 26) The proponent shall not operate the mine without obtaining CFO of the Board.
- 27) The proponent shall comply with all the directions issued by the Board from time to time.
- 28) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 29) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 30) This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

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**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.
Phone: 0866-2546218
Email: zovja-jcee@appcb.gov.in
Website : www.pcb.ap.gov.in

CONSENT ORDER

Consent Order No: N-511/APPCB/ZO-VJA/CFOW&A/2021

Dt:10.12.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha)
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal,
SPSR Nellore District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	1.6	Septic tank followed by soak pit.

ii) Emissions from Chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Silica Sand	4.67 Ha.	84,595 TPA

This Consent order shall be valid for a period ending with 31.03.2022 on par with validity of EC (Extension) issued by SEIAA on 26.10.2021 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Andhra Pradesh Mineral Development Corporation Limited,
(Silica Sand Mine – 4.67 Ha),
Sy. Nos. 612(P), 613(P), 615(P), 616(P) & 617(P),
Thamminapatnam Village,
Chillakur Mandal, SPSR Nellore District.
E-mail: apmdcltd@gmail.com

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE - BWATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	4.5
2.	Greenbelt	2.5
3.	Domestic	2.0
	Total	9.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney.No.	Parameter	Emission Standards (mg/Nm ³)

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material-handing areas.
- 4) The mine operator shall comply with ambient air quality standards of SO₂ – 80 µg/m³; NO_x – 80 µg/m³; PM_{2.5} - 60 µg/m³; PM₁₀ - 100 µg/m³, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time : (6 AM to 10 PM) – 75 dB(A)
Night time: (10 PM to 6 AM) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards

- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gol vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- a) The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
 - b) In case the green belt is not possible in the surroundings compensatory green belt can be developed.

SOLID WASTE:

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Solid Waste generation	Quantity	Hazardous / as defined under HWM Rules, 2016	Mode of Disposal

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

- 12) The following rules and regulations notified by the MOEF&CC, Govt shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and Amendments thereof.
 - d) E-waste (Management) Rules, 2016.
 - e) Plastic Waste Management Rules, 2016.
 - f) Construction and demolition waste Management Rules, 2016.
 - g) Fly Ash Notification, 2016.
 - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
 - b. Quantity of Effluents generated, treated, recycled/reused.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents, Ambient Air Quality and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of hazardous waste.

GENERAL CONDITIONS :

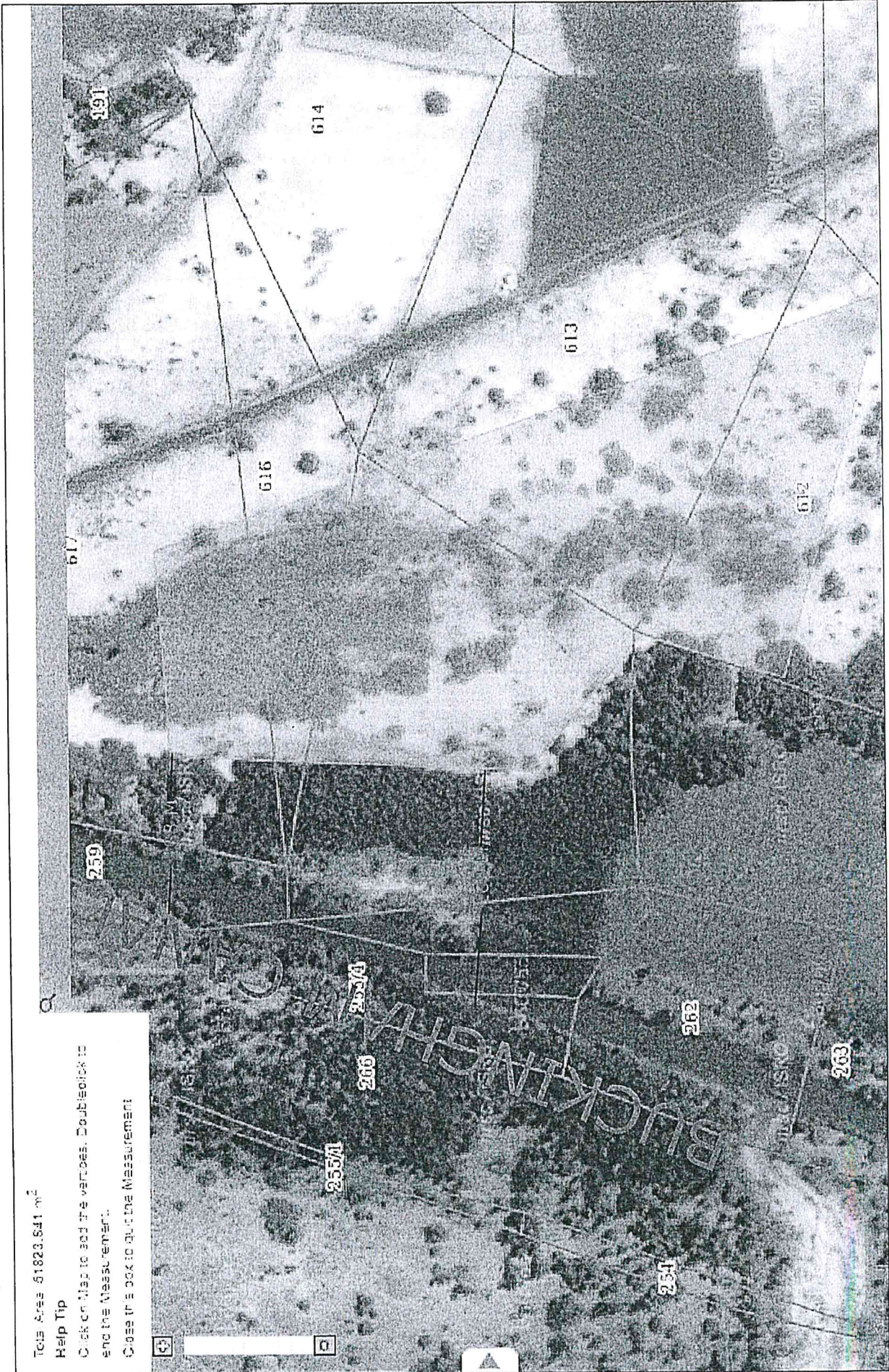
- 14) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, in the Environmental Clearance order Dt. 08.07.2020 & EC validity extension order dt. 26.10.2021.
- 15) The mine occupier shall comply with conditions stipulated in the CFE order issued by the Board on 27.11.2021.
- 16) The mine occupier shall comply with all the recommendations of SEAC sub-committee with regard to silica sand mining operations in the Environmental aspects.
- 17) The mine occupier maintain a setback distance of 7.5 Mtrs from the mine boundary as buffer zone, all along the mine area for green belt development and shall develop green belt in the buffer zone.
- 18) The depth of the silica sand mining shall be restricted to 2.5 Mtrs from the starting level in the "Minus-Z direction". In the mining lease area, if the mining depth already exceeds 2.5 Mtrs, no mining shall be carried out in that area under any circumstances.
- 19) The mine operator shall provide fencing stones to earmarked boundary of the mine area and also to mark the setback distance for the canal by providing fencing stones.
- 20) The mine operator shall provide & continuously operate Mobile water sprinkling tanker to wet the roads for controlling of fugitive emissions generated during loading and heavy vehicular movement and explore for installation of mechanical water sprinkling in the mining area.
- 21) The mine occupier shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 22) The mine occupier shall carry out the mining as per the approved mining plan.
- 23) The fugitive emissions from all sources shall be controlled regularly.
- 24) The mine occupier shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 25) The mine occupier shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

- 26) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air. Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.
- 27) The mine occupier shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
- 28) The mine occupier shall develop greenbelt with tall growing trees all along the boundary.
- 29) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE / CFO of the Board.
- 30) The mine occupier shall comply with all the directions issued by the Board from time to time.
- 31) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 32) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 33) The Order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 34) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

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JOINT CHIEF ENVIRONMENTAL ENGINEER



**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTH ZONE
AT CHENNAI**

OA.No. 21 of 2022

**INDEX TO TYPED SET FILED ON
BEHALF OF 9TH RESPONDENT**

M/s. ANIRUDH A SRIRAM (En.3614/17)

AKASH SRINANDA.V (En.2311/20)

COUNSEL FOR RESPONDENT

+91 9600136665